GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA STARRED QUESTION NO *64 TO BE ANSWERED ON 05.02.2021

NIRBHAYA FUND

- *64. SHRI KUNWAR DANISH ALI:
 - Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the number of rape cases in the country during the last three years, State-wise;
- (b) the details of funds allocated, disbursed and utilised out of Nirbhaya Fund so far;
- (c) whether the Government has put in place any concrete mechanism to provide relief to rape victims and their rehabilitation; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 64 FOR 05.02.2021 BY SHRI KUNWAR DANISH ALI REGARDING 'NIRBHAYA FUND'

- (a) : The State/ UT- wise number of cases of rape in the country during the last three years is available in the publication "Crime in India" on the website of National Crime Records Bureau (NCRB) https://ncrb.gov.in. The published reports are available till the year 2019.
- (b) : Under Nirbhaya Fund, schemes/ projects worth Rs. 9288.45 Cr. have been appraised till date. An amount of Rs.5712.85 crore has been allocated and an amount of Rs.3544.06 crore has been disbursed/ released by the concerned Ministries/ Departments.
- (c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including women are with the respective State Governments. The State governments are competent to deal with such offences under the extant provision of law. As per provisions of Section 357A of Cr.PC, States/ Union Territories (UTs) must notify the Victim Compensation Scheme. However, under the Central Victim Compensation Fund (CVCF) scheme 2015, Ministry of Home Affairs has released financial assistance of Rs.200.00 crores as one time grant out of Nirbhaya Fund to States and UTs during 2016-17 to support and supplement their existing Victim Compensation Schemes. In terms of "Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ Other Crimes - 2018", amount of compensation, as decided by the State Legal Services Authorities or District Legal Services Authorities, shall be paid to the women victims or her dependents who have suffered loss or injury of an offence and who require rehabilitation. Applications for compensation are filed with State Legal Services Authority or District Legal Service Authority in the respective States/ UTs.

Major schemes/ projects for women affected by violence (including the victims of sexual assault) include One Stop Centres (OSCs), Ujjwala and Swadhar Grah, Emergency Response Support System (ERSS) which is a pan-India single number (112)/ mobile app based system for emergencies like police, ambulance and fire; training and skill development programs for Investigation Officers, Prosecution Officers and Medical Officers; distribution of Sexual Assault Evidence Collection (SAEC) Kits to States/ UTs; establishment of state of the art DNA Laboratory at CFSL, Chandigarh; assistance to 20 States/ UTs to strengthen Forensic Science Laboratories; setting up/ strengthening of Women Help Desks (WHDs) at Police Stations etc. The government also assists the States/ UTs for setting up of 1023 Fast Track Special Courts (FTSCs) for speedy disposal of cases of rape and cases under POCSO Act. MHA has also launched an online analytic tool 'Investigation Tracking System for Sexual Offences' on 19.02.2019 to facilitate them to monitor and track time bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.
